

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>13.01.2007</u></p> <p><u>CP 29/2006 (OA No. 76/2006)</u></p> <p>None present for applicant. Mr. Anupam Agarwal, counsel for respondents.</p> <p>Heard the learned counsel for the respondents.</p> <p>For the reasons dictated separately, the Contempt Petition is dismissed.</p> <p> (J.P. SHUKLA) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AH</p>

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CONTEMPT PETITION NO. 29/2006

IN

ORIGINAL APPLICATION NO. 76/2006

Jaipur the 18TH January, 2007

CORAM:

HON'BLE Mr. M.L. CHAUHAN, MEMBER (JUDICIAL)

HON'BLE

MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)

Bhagwan Singh son of Shri Briji aged about 40 years, resident of Village Choknada, Post Kararwa via Rudawal, Tehsil Bayana, District Bharatpur at present employed on the Gateman at Kanyanpur under PWI, Baran, Kota Division, Kota.

By Advocate : None

.....Applicant

Versus

1. Shri Vinay Kumar Goyal, Chief Permanent Way Inspector, Baran Central Western Railway, Kota Division, Kota.

By Advocate: Mr. Anupam Agarwal

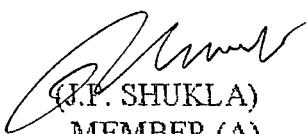
.....Respondent

ORDER (ORAL)

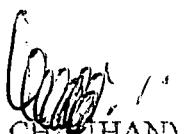
The applicant has filed this Contempt Petition for the alleged violation of the order dated 01.03.2006 passed in OA No. 76/2006 whereby respondents were directed to decide the representation of the applicant within a period of 15 days from the date of receipt of the representation.

2. Notice of this Contempt Petition was given to the respondents. The respondents have filed reply, which has been taken on record. In the reply, the respondents have tendered their apology for not deciding the representation of the applicant within the time allowed by this Tribunal. It is further stated that the representation of the application has been decided and the applicant has already joined his duties. It is further stated that the applicant was never obstructed in joining his duties rather he himself failed to report to Section Engineer (PW) Baran.

3. In view of what has been stated above, we are of the view that this Contempt Petition does not survives, which is accordingly dismissed. Notices issued to the respondents are hereby discharged.



J.P. SHUKLA
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

AHQ